

**Central Administrative Tribunal
Principal Bench**

OA No.4355/2014

New Delhi, this the 28th day of March, 2016

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

Arun Kumar Singh
S/o Shri Daya Shanker Singh,
Aged 47 years,
Junior Engineer (Civil), CPWD,
Resident of 101-A, Pocket-F,
Mayur Vihar, Phase-II,
Delhi. ... Applicant.

(By Advocate : Shri Bijoy Kumar Pradhan for Ms. Madhusmita Bora)

Versus

1. Central Public Works Department,
Represented by Director General
CPWD, Nirman Bhawan,
New Delhi.
2. The Executive Engineer (HQ)
O/o CE, CDO, CPWD,
Nirman Bhawan,
New Delhi.
3. Superintending Engineer
Jammu Central Circle,
CPWD, Landoi Bridge,
Satmari, Jammu (J&K). Respondents.

(By Advocate : Shri Ashok Kumar)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman :

In the instant Application, the short grievance of the applicant is that the respondents have not fixed his pay as per ACP Scheme, and, therefore, he has sought that the respondents may be directed to carry out the pay fixation as per scheme and also to disburse him the dues and arrears after refixation of his pay.

2. At the outset, learned counsel for the applicant submitted that during the pendency of this Application, the respondents have refixed his

pay as per ACP Scheme and the arrears have also been released. He, therefore, submits that the cause of action now does not survive in this Application. Learned counsel for the respondents also states that after pay fixation, a sum of Rs.1,89,295/- has also been disbursed to the applicant against the arrears through cheque.

3. In view of the above statement, this Application has lost its efficacy and has rendered infructuous. It is accordingly dismissed, but without costs.

(P. K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/